

(6e)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 541/95

dt. 26-8-97

Between

1. A. Krishna Mohan Rao
2. S.N.V.S.S. Prasad
3. M. Sivaratnam
4. T. Balabrahmam
5. B.G. Jayalakshmi
6. P. Venkataramayya
7. G. Satyanarayana
8. A. Satyanarayana
9. M.D. Sikhamani
10. A.K. Durga Rao

: Applicants

and

The Director General Posts
New Delhi

: Respondent

Counsel for the applicants

: P. Rathaiah
Advocate

Counsel for the respondent

: N.V. Raghava Reddy
C.G.S.C.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Heard Mr. P. Rathaiah for the applicants and Mr. N.V. Raghava Reddy for the respondents.

1. The applicants herein are Postal Assistants who were initially recruited to Reserve Trained Pool (RTP) during the years 1987-89. They claim temporary status after completion of one year of service (RTP), proportionate pay and allowances as per regular employees and consequential benefits admissible with reference to their period of engagement in RTP.

2. The applicants base their claim on the directions issued in OA.814/90 and 1784/92 by Ernakulam Bench. It is brought to my notice by Mr. Raghava Reddy that the Hon. Supreme Court has allowed the SLP (C) No.17422/95 filed by the respondents against the judgements delivered by Ernakulam Bench referred to above. The following is the order of the Supreme Court in SLP.17422/95 :

"In the premises, all these appeals are allowed, the impugned judgements of the Tribunal are set aside and the original applications filed before the Tribunal are dismissed."

3. In view of the position brought out above, there is no scope to grant any relief in the present OA. The same is therefore disallowed. No costs.


(H. Rajendra Prasad)
Member(Admn.)

Dated : August 26, 97
Dictated in Open Court

sk


Deputy Registrar

O.A.541/95.

To

1. The Director General Posts,
New Delhi.
2. One copy to Mr.P.Rathaiah, Advocate, CAF.Hyd.
3. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
4. One copy to HHRP~~TM~~ M.(A) CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd
6. One spare copy.

pvm

Off. 17/9/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. J. CHATURVEDI

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

DATED:- 26/8/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in
O.A.No. 541/95

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.

Central Admin. Tribunal